

IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO. 14626 OF 2015

(Application seeking clarification for depositing the amount with the Special Court Anti Corruption, CBI, Ghaziabad in connection with the Alleged Embezzled amount under NRHM Scam)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. 5025 OF 2015

Uma Shankar ...Petitioner(s)

VERSUS

Central Bureau of Investigation and Ors. ... Respondent(s)

OFFICE REPORT (IN DISPOSED OF MATTER)

It is submitted that the matter above mentioned was disposed of by this Hon'ble Court vide Order dated 14<sup>th</sup> July, 2015. (Copy of Order dated 14<sup>th</sup> July, 2015 is enclosed herewith for kind perusal of the Hon'ble Court).

It is further submitted that Counsel for the Petitioner has on 18<sup>th</sup> August, 2015 filed an application seeking clarification for depositing the amount with the Special Court Anti Corruption, CBI, Ghaziabad in connection with the Alleged Embezzled amount under NRHM Scam in the form of paper books. The said application has been registered as Criminal Misc. Petition No. 14626 of 2015.

The application above mentioned is listed before the Hon'ble Court with this office report.

DATED this the 27th day of August, 2015.

ASSISTANT REGISTRAR

COPY TO:

Dr. Kailash Chand, Advocate  
Library-II, S.C.I., N.D.

cv/ak Encl. : As above

ASSISTANT REGISTRAR